

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1042

ANSWERED ON:11.12.2013

CIVIL CONSTRUCTION WORK OF DMRC

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Metro Rail Corporation (DMRC) engages contractors for its Metro Rail Projects and if so, the details thereof;
- (b) the details of faulty/sub-standard civil construction work identified in various corridors of Delhi Metro;
- (c) the names of contractors black-listed for faulty work/non-payment of labour wages etc. and the action taken against the officials and contractors for the same; and
- (d) the steps / safeguards taken by the Delhi Metro to ensure quality civil work?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a): Yes, Madam. Delhi Metro Rail Corporation Ltd. (DMRC) has informed that it has engaged nearly 160 contractors for major works for construction of DMRTS Phase I, II and III.

(b): As informed by DMRC, the following faulty civil construction works have been detected:-

(i) Accident occurred during launching of segmental box girder of the viaduct at Zamroodpur in Central Secretariat – Badarpur line. The accident was due to failure of pier cap of pier no. 67 on account of insufficient design of pier strut and deficiency in placement of reinforcement.

(ii) Defect in the girder bearing system of the Airport Metro Express Link due to damage of the grout material used above and below the bearings at few locations was detected.

(iii) Due to development of cracks in the arm of the balanced cantilever beam of NOIDA City Centre station at Delhi end, the down line side platform end of the station was found sagging on 13.9.2013. The occurrence of cracks was due to non-adherence to structural drawings w.r.t. placement of reinforcement. However, the up line side structure and platform were unaffected for the continuance of traffic.

(c): No contractor has been blacklisted for non-payment of wages. The names of contractors where the above faults had occurred and actions taken by DMRC against the contractors and officials are as under :-

(i) For the accident at Zamroodpur, the contractor, M/s Gammon India Limited, was barred from entrusting any new contract in DMRC for a period of two years, a penalty of Rs.5 crores was imposed and the Performance Guarantee of 5% was extended to 5 years after completion of work as against 10% upto 1 year apart from recovery of penalties as per terms and

conditions on Safety, Health and Environment in the contract. The Detailed Design Consultant, M/s Arch Consultancy Services Pvt. Limited was black-listed for a period of 5 years from engagement by DMRC or DMRC contractors. M/s Tandon Consultants Pvt. Ltd. was debarred from engagement for any consultancy work in Delhi Metro for a period of 2 years either directly or through contracting agencies.

The action was also taken against three senior officials of DMRC namely Shri Vijay Anand, Director (Project), Shri Mukesh Thakur, Deputy Chief Engineer and Shri Vivek Prakash Srivastava, Deputy Chief Engineer were repatriated to their parent departments and one expatriate Quality Expert of General Consultants, Mr. Mallonga was demobilized.

(ii) On the issue of the defects in civil structures in the Airport Express Metro Line, the Government has constituted a two member Enquiry Committee, comprising Additional Member (Works), Railway Board, Ministry of Railways and Additional Secretary & Chief Vigilance Officer (CVO), Ministry of Urban Development. The report of the Enquiry Committee was referred to Central Vigilance Commission (CVC), and as per the CVC's advice, the report has been forwarded to DMRC for examination by the Board of DMRC for taking action against various officials of DMRC as well as various consultants and contractors as per the findings of the report. DMRC has also been directed to examine various system improvements to avoid recurrence of such failure in future. DMRC has constituted a Board sub-committee under the chairmanship of Secretary (UD) and consisting of Chief

Secretary, Govt. of National Capital Territory of Delhi (GNCTD), Additional Member (Works), Railway Board and Joint Secretary & Financial Adviser, Ministry of Urban Development to consider the Enquiry Committee report and take further action. DMRC has intimated that the following actions have been taken against the consultant / contract :-

(a) Civil contractors (M/s. IJM – IJMII JV) have been disqualified from Phase-III tenders. They have not been allowed to participate in the tenders of Ph-III. Their pre-qualification has also been put under suspension.

(b) The Performance Security of the Airport Metro Line Consultant, a consortium led by M/s Oriental Consultants, Japan, amounting to Rs. 5.8 crore has been forfeited.

(iii) For development of cracks in the arm of the balanced cantilever beam of NOIDA City Centre station, the legal options are being explored against contractor i.e. M/s Gammon India Ltd whose Defect Liability Period of works has been over long ago. The service of Shri Vikas Tyagi, Junior Engineer, DMRC has been terminated. Disciplinary Action under major penalty against Shri Sanjay Varshney, Executive Engineer, DMRC has been initiated.

(d): DMRC has taken a number of steps for ensuring safety and quality of works and reduction of accidents:-

(i) General Consultants' quality control team has been strengthened.

(ii) Design wing of DMRC has been substantially strengthened.

(iii) Designs are proof checked by an outside Consultant and are also checked by General Consultants.

(iv) All the launching operations by contractors are additionally supervised by DMRC engineers

(v) All critical structures are cast under supervision of DMRC engineers.